Allocation under Central Victim Compensation Fund

996. SHRI K. RAHMAN KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total funds allocated by Government for the Central Victim Compensation Fund under the Nirbhaya Scheme;
- (b) the criteria adopted for providing compensation to the rape victims under this Scheme;
- (c) how many rape victims have been compensated under this Scheme during the last three financial years and how many cases are pending for disbursement of the compensation; and
- (d) whether any fixed amount has been earmarked for each case under this Scheme, if so, what is the amount?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) An amount of ₹ 200 Crores has been allocated by Government for the Central Victim Compensation Fund (CVCF) under the Nirbhaya Scheme to different States/UTs. The details of Central Victim Compensation Fund (CVCF) scheme are available in the Ministry of Home Affairs' website www.mha.nic.in. A statement showing details of allocation made to different States/UTs under CVCF is given in the Statement (See below). Details of minimum amount of compensation prescribed under various categories are given in the Statement-II (See below).

Under the CVCF Scheme, the following criteria are prescribed:

- 1. To support and supplement the existing Victim Compensation Schemes notified by States/UT Administrations.
- To reduce disparity in quantum of compensation amount notified by different States/UTs for victims of similar crimes.
- 3. To encourage States/UTs to effectively implement the Victim Compensation Schemes (VCS) notified by them under the provisions of Section 357A of Cr.P.C. and continue financial support to victims of various crimes especially sexual offences including rape, acid attacks, crime against children, human trafficking etc. In cases of rape, the minimum compensation prescribed is Rupees Three lakhs.
- (c) and (d) Funds, under CVCF scheme, were released to the States/UTs during 2016-17. States/UTs further release the funds to victims on their own and

are not required to furnish their proposals to the Central Government for approval. Applications for compensation from victims are made to the States/UTs directly. Hence, data on pending applications is not available with the Central Government. The State Governments/UT Administrations have been requested to furnish Utilization Certificates thereof for various components under the scheme. Once the States/UTs furnish the Utilisation Certificate, data on the number of victims compensated can be compiled.

Statement-I

Amount allocated to States/UTs under CVCF is as under

Name of States	Amount allocated and Released (In lakh)			
1	2			
Andhra Pradesh	662			
Arunachal Pradesh	33			
Assam	860			
Bihar	722			
Chhattisgarh	685			
Goa	50			
Gujarat	390			
Haryana	550			
Himachal Pradesh	120			
Jammu and Kashmir	170			
Jharkhand	450			
Karnataka	995			
Kerala	760			
Madhya Pradesh	2180			
Maharashtra	1765			
Manipur	34			
Meghalaya	50			
Mizoram	48			
Nagaland	10			
Odisha	1060			

Written Answers to	27 December, 2017] Unstarred Questions 14
1	2
Punjab	410
Rajasthan	1545
Sikkim	23
Tamil Nadu	565
Telangana	590
Tripura	115
Uttar Pradesh	2810
Uttarakhand	125
West Bengal	1265
TOTAL STATE(S)	19042
Andaman and Nicobar Islan	nds 15
Chandigarh	23
Dadra and Nagar Haveli	10
Daman and Diu	10
Delhi UT	880
Lakshadweep	10
Puducherry	10
Total UT(s)	958
TOTAL (STATES+UTS)	2000

Statement-II

Minimum Amount of Compensation prescribed under various categories

Sl.	Description of injuries/loss	Minimum Amount of
No.		Compensation
1	2	3
1.	Acid attack	₹ 3 lakhs
2.	Rape	₹ 3 lakhs
3.	Physical abuse of minor	₹ 2 lakhs
4.	Rehabilitation of victim of Human Trafficking	₹ 1 lakh
5.	Sexual assault (Excluding rape)	₹ 50,000/-

1	2	3
6.	Death	₹ 2 lakhs
7.	Permanent Disability (80% or more)	₹ 2 lakhs
8.	Partial Disability (40% to 80%)	₹ 1 lakh
9.	Burns affecting greater than 25% of the body (Excluding Acid Attack cases)	₹ 2 lakhs
10.	Loss of foetus	₹ 50,000/-
11.	Loss of fertility	₹ 1.5 lakhs

[RAJYA SABHA]

Unstarred Questions

142 Written Answers to

Note: If the victim is less than 14 years of age, the compensation shall be increased by 50% over the amount specified above.

SC and ST prisoners

997. SHRI K. SOMAPRASAD: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many Scheduled Casteprisoners are in jails in the country;
- (b) how many Scheduled Tribeprisoners are in jails in the country; and
- (c) what is the number of convicts and undertrial prisoners in different age groups?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) A total of 93,933 Scheduled Caste (SC) prison inmates were lodged in different jails of the country at the end of year 2016.

- (b) A total of 51,761 Scheduled Tribes (ST) prison inmates were lodged in different jails of the country at the end of year 2016.
- (c) A statement containing the details of the State/UT wise and age-group-wise number of convicts and under-trial prisoners is given in the Statement.

Statement

(A) State/UT-wise Distribution of Convicts in Jails by Sex and Age-groups at the end of 2016 (Provisional)

Sl.	State/UT	16 – 18 Years			18 – 30 Years		
No.		Male	Female	Total	Male	Female	Total
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	0	0	0	573	35	608
2.	Arunachal Pradesh	0	0	0	32	0	32